

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
IB-263/ND/2023
IA-1590/2024

IN THE MATTER OF:

Aar Kay Industries
(Prop. Indian Securities Ltd.
Versus

... **Applicant/Petitioner**

Jatalia Global Venture Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vinod Chaurasia

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1590/2024: Ld. Counsel appearing for the Applicant seeks to withdraw the present application. In view of the stand taken by the Ld. Counsel, the application is **dismissed as withdrawn.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)